

(b) if so, the names of States where the projects are not working satisfactory; and

(c) the steps taken by the Government in the matter?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Yes, Sir. A four tier monitoring and review mechanism has been provided in the project for reviewing the implementation of the project at national, state, district and block levels. Recently a detailed review of the project was undertaken in the meeting of National Watershed Development Policy and Implementation Committee, the apex body on 18th July, 1996 and two days National Workshop held on 18th and 19th July, 1996.

(b) and (c). These reviews have indicated that the States/UTs where the performance is found to be less than satisfactory on an overall basis are Assam, Bihar, Goa, Arunachal Pradesh and Dadra and Nagar Haveli.

Based on the periodical intensive review of the performance of these States, concerns have been communicated from time to time to the States by the Central Government to remedy the situation. As a result of these initiatives, the performance in many of the earlier slow-performing States has begun to show distinct improvement.

#### Private Sector in Afforestation Programmes

\*279. SHRI K. PRADHANI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government propose to allot forest land to private sector for promoting the afforestation programmes; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT JAI NARAYAN PRASAD NISHAD) : (a) No forest land is proposed to be allotted to private sector for promoting the afforestation programmes.

(b) Does not arise.

[Translation]

#### Encroachments on Railway Land

\*280. SHRI K.D. SULTANPURI : Will the Minister of RAILWAYS be pleased to state :

(a) the total land of the Railways encroached upon by the people;

(b) whether the Railways have filed cases against the encroachers; and

(c) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) About 2500 Hectares of Railways land is under encroachment.

(b) Yes, Sir.

(c) 35963 cases have been filed under Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

[English]

#### Territory of Darjeeling

2058. SHRI R.B. RAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the G.N.L.F. of late has been raising the issue of taking steps for the constitutional incorporation of the territory of Darjeeling;

(b) if so, the stand of the Central Government regarding this issue;

(c) whether the Government have communicated their view to the G.N.L.F.;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Shri Subash Ghisingh, as President of the Gorkha National Liberation Front, had filed a Writ Petition in the Supreme Court seeking directions to the Government of India to formally absorb the territories of Darjeeling including Kalimpong, Assam Dooars and Bengal Dooars, in the Union of India through a Parliamentary legislation. The Supreme Court had dismissed the Petition.

(b) These are integral part of India.

(c) to (e). In a meeting held on 5.3.1992, Shri Ghisingh, President of the Gorkha National Liberation Front, was apprised of the correct position of the issue by the Home Minister.

#### Unreserved Coaches in Long Distance Trains

2059. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government are aware of the railway journey undertaken by a large number of labourers from Purnia Division of Bihar to Delhi, Punjab and various other parts of the country;

(b) whether Government are also aware of the difficulties being faced by these labourers due to the negligent number of unreserved coaches in the long distance trains.

(c) whether Government propose to take steps for providing relief to these poor labourers by increasing the number of unreserved coaches in these long distance trains.

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir, a large number of labourers from North Bihar are known to travel to Delhi, Punjab and various other parts of the country.

(b) At Present 3-5 Second class unreserved coaches in addition to two second class passenger-cum-luggage vans are available on these long distance trains.

(c) to (e). During rush periods like holidays/marriage/festivals/sowing/harvesting Railways arrange special trains and augmentation of train facilities keeping in view the traffic justification, operational feasibility and resource availability, is a continuous process. Accordingly, during this summer, 21 Specials were run between Jammu and Barauni, 15 between Amritsar and Barauni and 16 between Delhi-Muzaffarpur/Barauni.

During 1995-96, 5209/5210 Amritsar-Barauni fully unreserved Jansewa Express was introduced and its frequency is proposed to be increased from biweekly to triweekly during 1996-97.

[English]

#### Lottery Business

2060. SHRI MANIKRAO HODLYA GAVIT :  
SHRI RATILAL KALIDAS VERMA :  
SHRI CHANDRESH PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have sought information from the States regarding the ban on lottery business by them;

(b) if so, the details thereof, State-wise;

(c) whether the courts have passed orders to revive lottery business in some States, and

(d) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) Yes, Sir

(b) A statement indicating the position obtaining in various States/UTs is enclosed.

(c) and (d). The High Courts of Delhi and Rajasthan have recently passed orders that the State Governments can not ban the sale of lotteries which are run by other

States. The follow up action in this regard is to be taken by the concerned State/UT Governments.

#### STATEMENT

Information available with the Ministry of Home Affairs as on 30.6.1996.

S. No.	Name of State/ Union Territory	Position Regarding Ban on Lotteries
1	2	3
1.	Andhra Pradesh	Ban on operation of all lotteries.
2.	Arunachal Pradesh	Information not received.
3.	Assam	No Ban on lotteries run by other States.
4.	Bihar	Information not received.
5.	Goa	No ban on sale of other State Lotteries.
6.	Gujarat	No ban on Lotteries run by other States.
7.	Haryana	Ban on Private Lotteries.
8.	Himachal Pradesh	No ban on Lotteries run by other States.
9.	Jammu and Kashmir	No ban on sale of Lotteries.
10.	Karnataka	Ban on single Digit and Instant Lotteries.
11.	Kerala	No ban on other States Lotteries.
12.	Madhya Pradesh	Information not received.
13.	Maharashtra	Ban on Lotteries run by other States except Tamil Nadu, Uttar Pradesh, West Bengal, Kerala, and Karnataka.
14.	Manipur	Information not received.
15.	Meghalaya	No ban on Sale of Lotteries.
16.	Mizoram	No ban on Sale of Lotteries.
17.	Nagaland	Information not received.
18.	Orissa	No ban on Lotteries run by other States.
19.	Punjab	Information not received.
20.	Rajasthan	The State Government has banned the Lotteries of other States which are not directly run by the State Government.